

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 34086/2024

(Arising out of impugned final judgment and order dated 26-06-2024 in WPL No. 17737/2024 passed by the High Court Of Judicature At Bombay)

ZAINAB ABDUL QAYYUM CHOUDHARY &amp; ORS. Petitioner(s)

VERSUS

CHEMBUR TROMBAY EDUCATION SOCIETYS &amp; ORS. Respondent(s)

IA No. 172794/2024 - CONDONATION OF DELAY IN FILING

IA No. 172792/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s)

Mr. Colin Gonsalves, Sr. Adv.  
Ms. Gayatri Singh, Sr. Adv.  
Ms. Abiha Zaidi, AOR  
Mr. Hamza Lakdawala, Adv.  
Ms. Racheeta Chawla, Adv.  
Mr. Ali Qambar Zaidi, Adv.  
Mr. Kamran Khwaja, Adv.  
Mr. Nayab Gauhar, Adv.  
Ms. Suriti Chowdhary, Adv.  
Mr. Anuj Bhave, Adv.  
Mr. Pritam Raman Giriya, Adv.

For Respondent(s)

Ms. Madhavi Divan, Sr. Adv.  
Ms. Astha Tyagi, AOR  
Mr. Dinesh Chander Trehan, Adv.  
Ms. Nishtha Tyagi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable in the week commencing 18.11.2024.

Notice will be served by all modes, including *dasti*.

In the meanwhile, we partly stay clause 2 of the impugned circular to the extent it directs that no Hijab, Cap or Badge will

be worn.

We hope and trust that the said interim order will not be misused by anybody.

It will be open to the respondents to move an application for vacation of this order, in case of misuse.

**(DEEPAK GUGLANI)**  
AR-cum-PS

**(R.S. NARAYANAN)**  
ASSISTANT REGISTRAR